

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 178
TO BE ANSWERED ON 04.02.2019**

MONITORING OF PLATFORM BASED TAXI DRIVERS

178. SHRI A.P. JITHENDER REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government monitors/proposes to monitor the number and income of platform based taxi drivers entering the market and if so, the details thereof during the last four years and the current year;**
- (b) whether the Government has taken note that app-owners publicize promised income including possible incentives without sufficiently highlighting actual earnings of drivers and if so, the details thereof along with the steps taken/being taken in this regard;**
- (c) whether the Government has introduced/proposes to introduce a regulatory framework, flat rate of earning, limit on driving hours, welfare schemes, standards on occupational health and hazards etc. for such drivers and if so, the details thereof and if not, the reasons therefor;**
- (d) whether such drivers are considered self-employed or employees of app-owners and if so, the details thereof; and**
- (e) whether the Government has any proposal to mandate these platforms to undergo third party certification from Government approved agencies and if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): No such proposal is under consideration of Ministry of Labour and Employment.

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(b) to (d): In order to provide social security benefits to the workers in the unorganised sector including taxi drivers, the Government has enacted the Unorganised Workers' Social Security Act, 2008. The 2008 Act stipulates formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government through the National Social Security Board. Various Ministries/Departments of the Central Government are implementing such social security schemes like Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development); National Family Benefit Scheme (Ministry of Rural Development); Janani Suraksha Yojana (Ministry of Health and Family Welfare), Rashtriya Swasthya Bima Yojana (Ministry of Health and Family Welfare) as mentioned in the Schedule I of the 2008 Act. In addition to the above welfare schemes, the Central Government also converged the social security schemes of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers for the age group of 18 to 50 years depending upon their eligibility. These converged schemes give coverage of Rs.2 lakhs on death at premium of Rs.330/- per annum and coverage of Rs.2 lakhs on accidental death and disability at premium of Rs.12 per annum. These converged schemes are being implemented by Life Insurance Corporation of India. The annual premium is shared on 50:50 basis by the Central Government and the State Governments.

(e): No such proposal under consideration of Ministry of Labour and Employment.
